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Title : Need to ensure social security measures for workers engaged in cashew, coir, plantation, fisheries and other unorganized sectors in Kerala and other parts of the country.

SHRI P. RAJENDRAN (QUILON): The after effect of globalisation is at its worst as it has put the workers in the cashew, coir, plantation, fisheries and various unorganized sectors in dire straits. The social security measures envisaged in the directive principles of the Indian Constitution such as right to work, minimum wages, security in work place etc. has been blatantly violated in these sectors. A contemptuous ridicule of Minimum Wages Act, 1948 and Payment of Wages Act is happening much to the distress of the workers. Statutory rights were being denied to the workers in private sector by the employers in the quest for blind profiteering. Workers have been denied benefits like bonus, DA, PF, ESI, holiday wages and the employer's contribution towards the welfare fund board in private enterprises. Workers in these sector have resorted to an agitational patch in Kerala and it would certainly transform into stronger struggle in the coming days. We have all seen the Gurgaon struggle of the Honda workers and its violent turn caused due the undemocratic attitude of Honda managed coupled with an unhelpful Government stand. It may happen in Kerala or elsewhere in the country. Hence, I request the Central Government to understand the gravity of the matter and impress upon the State Government to discuss all the issue with the trade unions for improving working conditions, providing decent wages and basic lifeline social security for workers by enacting proper legislation.